

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1523
ANSWERED ON:30.11.2011
ACCIDENT COMPENSATION IN NATIONAL FLIGHTS
Karunakaran Shri P.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether concrete norms exist for settling the cases of compensation for accident(s) in the national flights;
- (b) if so, the details thereof;
- (c) whether the Government has entrusted this work to any Insurance Company;
- (d) if so, the details thereof;
- (e) the details of pending claims; and
- (f) the steps taken by the Government in this regard?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) and (b): Yes, Madam. The air accident compensation in India is settled as per the compensation limit prescribed separately for domestic and international passengers under the carriage by Air Act, 1972.

(c) and (d): Air India takes aviation insurance policy from Indian Insurance companies which covers passenger liability and claims are settled by the Insurance company on behalf of Air India.

(e) and (f): 42 cases in respect of A-320 aircraft which crashed on 19.10.1988 at Ahmedabad and 9 cases in respect of A-320 aircraft which crashed on 26.04.1993 at Aurangabad are being contested by heirs of deceased passengers in various courts. 81 cases relating to Air India Express flight which crashed on 22.05.2010 at Mangalore are pending for settlement.